

accommodation to the extent available is, however, provided to employees of the Manipur Administration.

Sabotage in Jammu and Kashmir

1694. Shri Sanganna: Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of Government has been drawn to the news "Orders to blow up Indian Vehicles" published in the Hindustan Times, of the 21st November, 1957; and

(b) if so, the reaction of Government to it?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Yes. The case is under investigation by the State Police and it would not be in the public interest to give details at this stage.

Naga Hostiles in Manipur

1695. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that one sub-inspector of police and one constable of the Intelligence Branch of the Manipur Police detailed for duty in the Naga villages in the interior hills of the Tamenglong sub-division of Manipur have been kidnapped by Naga hostiles; and

(b) if so, what steps are being taken to find out the missing police personnel?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) One Assistant Central Intelligence Officer and one constable of the Subsidiary Intelligence Branch, who left Tamenglong on a short tour to Thilon and Jante, have not returned to their headquarter for the last three weeks and are missing.

(b) Several search parties have been sent and enquiries instituted through various sources.

PAPERS LAID ON THE TABLE

AMENDMENT TO THE MINERAL CONSERVATION AND DEVELOPMENT RULES, 1955
13 hrs.

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of Notification No. S.R.O. 1743 dated the 13th August, 1955, making certain amendment to the Mineral Conservation and Development Rules, 1955. [Placed in Library, See No. LT-438/57]

NOTIFICATION ISSUED UNDER THE CENTRAL SALES TAX ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, a copy of Notification No. S.R.O. 3613 dated the 16th November, 1957, making certain amendments to the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library. See No. LT-437/57]

PARLIAMENTARY COMMITTEES— SUMMARY OF WORK

Secretary: I beg to lay on the Table a copy of the "Parliamentary Committees—A Summary of Work", pertaining to the Second Session of the Second Lok Sabha. [Placed in Library. See No. LT-438/57]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1957, agreed without any amendment to the Opium Laws (Amendment) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 26th November, 1957".